

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 302**  
**(IB)-470(ND)/2017**  
**IA- 1693/2024**

**IN THE MATTER OF:**

**Sh. Amit Kumar Malik**

... **Applicant/Petitioner**

**Versus**

**M/s. Kindle Developers Pvt. Ltd.**

... **Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 22.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Noida**  
**Authority**

: Adv. Rachit Mittal, Adv. Adarsh Srivastava

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-1693/2024:** Issue notice to the Respondent returnable on 29.04.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 29.04.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**